GOVERNMENT OF INDIA
MINISTRY OF TRANSPORT AND COMMUNICATIONS
Department of Transport
(Transport Wing)

New Delhi, the 21st July 1961
30th Asadha, 1883

NOTIFICATION

G.S.R. 987 – In exercise of the powers conferred by sub-section (1) of section 173 of the Merchant Shipping Act, 1958 (44of 1958). The central Government hereby makes the following rules, namely:-

1. **Short Title and Application**—(1) These rules may be called the Merchant Shipping (Carriage of Medical officers) Rules, 1961.

   (2) They shall apply to foreign-going ships registered under the Merchant Shipping Act, 1958, other than unberthed passenger ships and pilgrim ships.

2. **Medical Officer to be carried on board in certain cases** – Every foreign-going ship carrying more than one hundred persons (including the crew) shall have on board as part of her complement a Medical Officer possessing the qualifications specified in rule 3.

3. (1) Every Medical Officer referred to in rule 2 shall be a person possessing a degree in medicine and surgery of any recognized University and shall also be enrolled as a Medical Practitioner on the register of the Medical Council of a State.

   (2) Every such Medical Officer shall also hold a licence issued by the Health Officer of the port of departure of the ship, in the form set out in the Annexure to these rules.

   (3) Every licence issued under sub-rule (2) shall be in force for a period of two years.

   Provided that where, at the time of expiry of the licence, the ship carrying the Medical Officer is on the seas beyond India, the licence shall be deemed to be in force until the ship returns to the port.
ANNEXURE
[See rule 3(2)]

FORM OF LICENCE TO BE GRANTED TO MEDICAL OFFICERS

The bearer of this ......................................................... holding a degree in medicine and surgery from ............................................................... and enrolled as a medical practitioner on the register of the Medical Council of the ............................................................... State, is licensed to be the carried as the Medical Officer of a foreign-going ship under section 173 of the Merchant Shipping Act, 1958 (44 of 1958).

This licence shall be in force for two years from this date.

Dated .................................

(Here enter seal of Officer).

Signature of recipient

...........................................

Health Officer
[No. 30.ML (30)/60]
Sd/-
(B. P. SRIVASTAVA)
Dy. Secretary to the Govt. of India.